

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO.651
TO BE ANSWERED ON 08.02.2021**

Allocation of coal to Andhra Pradesh under SHAKTI policy

651. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of COAL be pleased to state:

(a) whether any request from Andhra Pradesh Government has been received in the Ministry for allocation of coal under Scheme for Harnessing and Allocating Koyala Transparently in India (SHAKTI) Policy to power plants in Andhra Pradesh; and

(b) if so, the details of the request and steps taken by the Ministry to provide coal linkages under above policy?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES

(SHRI PRALHAD JOSHI)

(a) & (b): Coal linkages to Central / State Public Sector Undertakings are allocated in terms of provision of para B (i) of SHAKTI Policy, 2017. The para B(i) states "CIL/SCCL may grant Coal linkages for central Government and State Government Gencos at the notified price of CIL/SCCL. Similarly, coal linkages may be granted to JVs formed between or within CPSUs and State Govt./PSUs. The recommendations shall be made by Ministry of Power." Based on the recommendations of Ministry of Power, NTTPS St – V (800 MW), Damodaran Sanjeevaiah Stage-II (800 MW) and Rayalseema U – 6 (for additional 100 MW) thermal power plants of APGENCO have been allocated coal linkages under Para B (i) of SHAKTI Policy.
